

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI.**  
**ORIGINAL APPLICATION NO. 707 OF 2023.**

In the matter of:-

**SAIRA BEGUM**

...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

Ndoh: - 18/04/2024

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Delhi:-

Dated:- 01/04/24.

Rohis  
MUS+HID. Shamsheed Babur  
Anif

Shorab

Asst.

Respondent No. 7 to 19

Through

*Pradeep Chowdhary*  
**PRADEEP CHOWDHARY AND ASSOCIATES**  
 (Advocates for the respondent No. 7 to 19)  
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...RESPONDENTS

**REPLY BEING FILED FOR AND ON BEHALF OF THE**  
**RESPONDENT NUMBERS 7 TO 19 TO THE APPLICATION**  
**FILED BY THE APPLICANT NAMELY SAIRA BEGUM**  
**SEEKING SEALING OF UNITS SITUATED AT PROPERTY**  
**BEARING NUMBER 1834, GALI KUAN WALI, LAL DARWAZA,**  
**SIRKI WALA, LAL KUAN, DELHI-110006 ALONG WITH**  
**COMPENSATION.**

To,

The Honourable Chairperson,

And his other companion judges,

Of the Honourable National Green Tribunal,

Principal Bench, New Delhi.

It is most respectfully submitted as under;-

1. That contents mentioned in the answering para are admitted being the addresses of the applicant as well as her counsel.

2. That the contents mentioned in the answering para are admitted as the same mentions about the units which are under the ownership and occupation of the respondents. Though for clarification it is submitted that the applicant has not mentioned the name of some of the respondents correctly in the memo of parties so enclosed along with her application.
3. That the contents of para number 3 so elaborated in the application are denied as the applicant has stated that the answering respondents are operating red-category illegal units in blatant violations of the environmental rules and norms thereby causing huge threat to environment and public health. It is submitted that the applicant has concealed material information from this Hon'ble Tribunal. It is submitted that the applicant's husband namely Mohd. Shahid had preferred a similar application before this Hon'ble Tribunal which was duly registered as original application number 904/2022. It is submitted that the said application was listed before the Hon'ble Tribunal on the 21<sup>st</sup> of February 2023 and on the said date of hearing this Hon'ble Tribunal while considering the urgency involved had constituted a joint committee comprising of the officials of the Delhi Pollution control committee, the deputy commissioner of Police (Concerned), the district Magistrate (Concerned). It is submitted that the said application was filed with a similar prayer and against the same respondents. The operative part of the order dated 21.02.2023 is hereby reiterated here for the perusal of this Tribunal; -

*"Para Number 3: - The grievance is that the complainant is residing at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Delhi and in the said area illegal industrial activities manufacturing acid are being carried out by certain miscreants. The acid releases dangerous fumes*

*to environment and also affecting health of local residents but no action has been taken by the authorities concerned"*

*"Para Number 4: - In our view the grievance at the first instance can be looked into and examined by the local authorities, for the purpose whereof, we constitute a joint committee comprising DPCC, Deputy Commissioner of Police, North and District and Magistrate, North who shall look into the complainant, visit the site, collect relevant information and if finds violation, take appropriate remedial action in accordance with law within two months"*

The order quoted above 21.02.2023 passed and delivered by Mr. Justice Sudhir Agarwal, Judicial Member, Hon'ble Dr. A. Senthil Vel, Expert Member is hereby appended along with this present reply marked as **"Annexure A1"** for the kind perusal of this Hon'ble Tribunal. It is submitted that in compliance with the said order the joint inspection committee inspected the subject property bearing number 1834, Gali Kuan Wali, Lal Darwaza, Sirki Wala, Lal Kuan, Delhi-110006 on 12.06.2023 and made the following observations; -

- A. The alleged site is situated in residential area.
- B. No industrial activity/acid manufacturing/ acid storage was found on the alleged site.

That the copy of the survey report is hereby appended along with this present reply marked as **"Annexure A2"** for the kind perusal of this Hon'ble Court. It is submitted that in the previous report as well, it is categorially stated that no industrial activity of red

*category* was being run from the premises in question. It is submitted that the said O.A moved by the applicant therefore was disposed of accordingly.

4. That the contents mentioned in the answering para requires no rebuttal from the respondents since the same doesn't discloses any allegation and is factually silent.

#### **Reply to the Brief facts**

5.1 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant and her husband have been putting their best efforts to extort money from the respondents and therefore they while conspiring with each other has moved the present application with similar grounds. It is submitted that the Hon'ble Tribunal was misled to believe that the cause of action so mentioned in the present O.A. was fresh, it is further submitted that the applicant has not even appended with the status report submitted by the joint inspection committee in which it had been clearly mentioned that no industrial activity was being pursued from the premises in question. It is submitted that the applicant in the answering para categorically mentions that the respondents are engaged in the process of *washing & polishing* of nuts and bolts by the use of Hydrochloric Acid, whereas the inspection of the said units by the joint committee doesn't corroborate the same. It is submitted that majorly all the units were found vacant and locked despite of this the joint committee has either disconnected the water connection or has sealed the same without finding any incriminating evidence against them. It is further submitted that the inspection committee had also the disconnected the electricity connection of all the units. It is worthwhile to mention here that the property bearing number 1834, Gali Kuan Wali, Lal Darwaza, Sirki Wala, Lal Kuan, Delhi-110006 is

one major unit which from time to time has been sub-divided into further small units of meager measurements. It is further submitted that the applicant is residing in one of the said units herself along with her husband Mohd. Shahid who is trying to extort money from the respondents while repeatedly filing false and frivolous complaints against them.

5.2 That the contents of the answering para are wrong and denied, in rebuttal it is submitted that the applicant has scientifically defined the meaning and hazard of the hydrochloric Acid but has nowhere stated about the presence of the said chemical at the units mentioned. It is submitted that the report so submitted by the Joint Committee categorically states that the units owned by respondents number 8,10,12,13,15,16,17,18 & 19 were found vacant and there was no trace of any machinery or chemical as alleged in the application moved by the applicant, whereas on the inspection of Units occupied by respondents number 14,09,07 & 17 the committee has observed as "*Date of Inspection: 12.01.2024, permanent wall found erected inside the premises. Local Enquiry/ Complainant revealed that electroplating activity takes place behind wall*". It is submitted that in one of the units which as per the report was under the occupation of respondent number 11 was found possessing a borewell and some equipment related to electroplating. It is trite to mention here that the Joint Committee had mechanically conducted the inspection and has sealed the units merely over suspicions. It is submitted that the respondent had recorded the video of the committee when the inspection was being conducted, in that video it can be clearly seen that each of the units were vacant when they were opened by the authorities, still the same were sealed on the directions of the applicant's husband. It is submitted that no local enquiries were

6

conducted by the inspection committee, rather the units were mechanically sealed by the authorities only upon the statement of the applicant's husband which as well has been recorded in the video. The said video which shall be produced before this Tribunal on the date fixed as required. That it is submitted that the joint inspection committee has been biased in its observations, it is submitted that the status report so submitted mentions that the respondent Number 09 didn't open the doors of his unit and that upon local enquiry it was revealed that "*electroplating activity takes place inside the premises*". It is submitted that the date of inspection so mentioned in the status report is 12<sup>th</sup> of January 2024. It is submitted the said respondent happens to be a cancer patient and was attending his OPD appointment scheduled at *Maulana Azad Medical College*. The said medical document is hereby appended along with this present reply marked as "**Annexure A3**" for the kind perusal of this Hon'ble Court.

5.3 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that a detailed report has been submitted by the joint inspection committee in which the presence of HCL i.e. Hydro Chloric Acid in any of the units have not been mentioned. It is submitted that the majority of the units were found vacant when opened and not a trace of HCL was found within the periphery of the units in question. It is submitted that similar inspection was conducted previously as well on the same units and back then as well nothing was found on the premises. It is submitted that the applicant talks about the health of 250-300 people residing in the same vicinity who as per her version are being adversely affected by the alleged ulterior acts of the respondents. It is submitted that no complaint or representation moved by the residents of the vicinity have been appended along with the original application therefore

- stating that people residing near the property mentioned above are aggrieved by the whichever way is nothing but a work of imagination.
- 5.4 That the contents mentioned in the answering para are wrong and denied, at the outset it is submitted that none of the respondents are operating any units which utilizes hydrochloric acid as an essential ingredient. It is further submitted that the report as well of the joint committee corroborates the statements of the respondents as nothing incriminating has been found from the individual units. It is submitted that the members of the joint committee have not taken any samples from the premises which could be scrutinized further and would suggest of the presence of the acid mentioned above. It is pertinent to mention here that the respondents have cooperated in the inspection which is quite evident from the video appended along with the present reply. It is submitted that the units are clean and stores no substance which would otherwise be construed as an infringement of the environmental laws prevailing.
- 5.5 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that respondents are not operating any illegal activity as has been alleged in the application she has preferred before this tribunal, to submit further it is submitted that the respondents are not operating any business from the units in question a fact which has been corroborated in the report so filed by the joint committee. It is submitted that the said report also speaks about a wall being constructed inside the premises of some of the units, in this regard it is submitted that any improvement within the four walls of the units is not prohibited under law, furthermore the property which has been referred to in the original application is more than a century old. It is submitted that to maintain the structural integrity of the units individually as well as the property as a whole these walls were

constructed as pillars to strengthen the roof. It is submitted that these walls have not been constructed to conceal anything but on this premise alone the joint committee has sealed some of the units in question. It is submitted that the connivance of the complainant with the officials of *Delhi Jal Board and BSES Yamuna Pvt. Ltd.* It is submitted that the respondent number 4 and 5 in connivance with applicant's husband has been trying to extort money from the respondents while intimidating them of dire consequences.

5.6 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that during the inspection of the units by the joint committee there was no borewell found present on any of the units apart from the unit of the respondent number 11 namely Sajid. It is submitted that the said borewell has been existing in the property for the past many decades. It is submitted that the report doesn't elaborate about the condition of that borewell. It is submitted that the said borewell is not in a working condition and the pipes because of the passage of time are filled with the dirt and dust. It is further trite to mention here that no samples from the ground water have been taken by the joint inspection committee which would corroborate the allegations of the applicant. It is submitted that the allegations so levelled by the applicant are baseless without any scientific or evidentiary base.

5.7 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the allegations levelled by the applicant are baseless, it is worthwhile to mention here that the respondents are residing in the said property alone and if such was the case then they would have been adversely affected by the hazards of consuming the residue of Hydrochloric acid.

5.8 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant has repeatedly mentioned about the hazards of being in the proximity of Hydrochloric acid but has failed to put forth a single piece of evidence which could establish the presence of HCL inside the units in question. It is further submitted that the joint committee as well as silent about the presence of HCL acid.

5.9 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant throughout her application has been levelling baseless allegations which are nothing short of stories which elaborate the hazards of being exposed to HCL Acid. It is submitted that the application doesn't speak about the names of the people suffering from "Cancer" nor any medical document has been appended along with the application which could corroborate the allegations so levelled.

5.10 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant mentions that around 5-6 people who were the residents of the same vicinity have died after suffering lung cancer. That the applicant has not named a single person who has allegedly died of lung cancer that too from the effluents released from the units of the respondents, furthermore she mentions the name of her cousin namely Mohd. Akhlak who died of lung complications. It is submitted that to prove her statement the applicant has mentioned in the petition that she is in the possession of the medical documents in which the cause of the death has been specifically mentioned. It is submitted that in this regard an annexure as well has been made by the applicant in which the medical documents of the deceased cousin have been appended. It is submitted that upon scrutiny no medical document has been appended

along with the application. It is stated that the applicant is trying to mislead this Hon'ble Court to believe in the false story created by her in connivance with her husband. It is submitted that the intent of filing this present application was from the very inception to intimidate the respondents to succumb to the illegal demands of the applicant and her husband.

- 5.11 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant has filed a frivolous complaint again to extort money from the respondents. It is submitted that the local inspection by the joint committee report has revealed that there has been no trace of the acid spoken about therefore the allegations of the applicant are baseless and without any corroboration.
- 5.12 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the respondents have never used the premises for the purposes and intent of running any activity which is hazardous for human life, it is worthwhile to mention here that the respondents are residing at the said premises along with their respective family members which includes minor children and females, it is submitted that otherwise it is not feasible for any person to expose his own family to the hazards of inhaling the fumes of hydrochloric acid. It is submitted that the allegations of the applicant are baseless without any evidence on record to substantiate the same.
- 5.13 That the contents of the answering para are admitted since in fact the applicant's husband had moved a similar application before this Hon'ble Tribunal putting forth similar allegations against the respondents. It is submitted that on the said application a joint committee as well was constituted and surprise inspection was

conducted wherein, nothing incriminating was found and the said application was disposed of accordingly.

- 5.14 That the contents mentioned in the answering para are wrong and denied, it is submitted that the applicant in the para under reply has levelled allegations on the credibility of the respondent numbers 2,3,4 & 5. It is submitted that the applicant throughout her application mentions that the respondents were running a "red category" industrial unit which requires Hydrochloric Acid. Whereas, she further submits that the respondents escaped from prosecution as the respondent 3 used to acquaint them in advance about the suspected raid. It is submitted that the allegations are blatantly false as no industrial activity could be wiped off immediately without leaving a trace.
- 5.15 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant's allegations are just based on presumptions and as such the applicant has put forth a story without any corroboratory evidence.
- 5.16 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant has not elaborated any particular industrial activity in her application and as such she states about some activity which is covered under the "red category" criteria. It is submitted that the inspection of the joint committee has not revealed any industrial activity throughout therefore the allegations put forth by the applicant are baseless.
- 5.17 That the contents mentioned in the answering para are admitted being based upon a precedent propounded by the Hon'ble Supreme Court of India. Though for clarification it is stated that the respondents were not performing any activity contrary to the procedures and established law.

- 5.18 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant has put forth false facts and is trying to mislead this tribunal without any corroboratory evidence.
- 5.19 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant has appended only one complaint which was forwarded to the Delhi Pollution Control Committee whereas she mentions that she has levelled multiple complaints to different authorities but none of them has been appended along with the present reply.
- 5.20 That the contents of the answering para are wrong and denied, it is submitted that the applicant has no case altogether. It is submitted that she has created a concocted story in connivance with her husband who had initially made an attempt to implicate the respondents while filing a frivolous complaint.
- 5.21 That the contents of the answering para are wrong and denied, in rebuttal it is submitted that the applicant has filed the present application with malafide intention of extorting money.

#### **REPLY TO THE GROUNDS**

6.1 That the contents mentioned in the answering para are wrong and denied, it is submitted that the applicant and her husband have been putting their best efforts to extort money from the respondents and therefore they while conspiring with each other has moved the present application with similar grounds. It is submitted that the Hon'ble Tribunal was misled to believe that the cause of action so mentioned in the present O.A. was fresh, it is further submitted that the applicant has not even appended with the status report submitted by the joint inspection committee in which it had been clearly mentioned that no industrial activity was being pursued from the premises in question. It

is submitted that the applicant in the answering para categorically mentions that the respondents are engaged in the process of *washing & polishing* of nuts and bolts by the use of Hydrochloric Acid, whereas the inspection of the said units by the joint committee doesn't corroborate the same. It is submitted that majorly all the units were found vacant and locked despite of this the joint committee has either disconnected the water connection or has sealed the same without finding any incriminating evidence against them. It is further submitted that the inspection committee had also the disconnected the electricity connection of all the units. It is worthwhile to mention here that the property bearing number 1834, Gali Kuan Wali, Lal Darwaza, Sirki Wala, Lal Kuan, Delhi-110006 is one major unit which from time to time has been sub-divided into further small units of meager measurements. It is further submitted that the applicant is residing in one of the said units herself along with her husband Mohd. Shahid who is trying to extort money from the respondents while repeatedly filing false and frivolous complaints against them.

6.2 That the contents mentioned in the answering para are wrong and denied, at the outset it is submitted that none of the respondents are operating any units which utilizes hydrochloric acid as an essential ingredient. It is further submitted that the report as well of the joint committee corroborates the statements of the respondents as nothing incriminating has been found from the individual units. It is submitted that the members of the joint committee have not taken any samples from the premises which could be scrutinized further and would suggest of the presence of the acid mentioned above. It is pertinent to mention here that the respondents have cooperated in the inspection which is quite evident from the video appended along with the present reply. It is submitted that the units are clean and stores no

substance which would otherwise be construed as an infringement of the environmental laws prevailing.

6.3 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that respondents are not operating any illegal activity as has been alleged in the application she has preferred before this tribunal, to submit further it is submitted that the respondents are not operating any business from the units in question a fact which has been corroborated in the report so filed by the joint committee. It is submitted that the said report also speaks about a wall being constructed inside the premises of some of the units, in this regard it is submitted that any improvement within the four walls of the units is not prohibited under law, furthermore the property which has been referred to in the original application is more than a century old. It is submitted that to maintain the structural integrity of the units individually as well as the property as a whole these walls were constructed as pillars to strengthen the roof. It is submitted that these walls have not been constructed to conceal anything but on this premise alone the joint committee has sealed some of the units in question. It is submitted that the connivance of the complainant with the officials of *Delhi Jal Board and BSES Yamuna Pvt. Ltd.* It is submitted that the respondent number 4 and 5 in connivance with applicant's husband has been trying to extort money from the respondents while intimidating them of dire consequences.

6.4 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that during the inspection of the units by the joint committee there was no borewell found present on any of the units apart from the unit of the respondent number 11 namely Sajid. It is submitted that the said borewell has been existing

in the property for the past many decades. It is submitted that the report doesn't elaborate about the condition of that borewell. It is submitted that the said borewell is not in a working condition and the pipes because of the passage of time are filled with the dirt and dust. It is further trite to mention here that no samples from the ground water have been taken by the joint inspection committee which would corroborate the allegations of the applicant. It is submitted that the allegations so levelled by the applicant are baseless without any scientific or evidentiary base.

6.5 That the contents of the answering para are wrong and denied, in rebuttal it is submitted that the applicant has scientifically defined the meaning and hazard of the hydrochloric Acid but has nowhere stated about the presence of the said chemical at the units mentioned. It is submitted that the report so submitted by the Joint Committee categorically states that the units owned by respondents' number 8,10,12,13,15,16,17,18 & 19 were found vacant and there was no trace of any machinery or chemical as alleged in the application moved by the applicant, whereas on the inspection of Units occupied by respondents' number 14,09,07 & 17 the committee has observed as "*Date of Inspection: 12.01.2024, permanent wall found erected inside the premises. Local Enquiry/ Complainant revealed that electroplating activity takes place behind wall*". It is submitted that in one of the units which as per the report was under the occupation of respondent number 11 was found possessing a borewell and some equipment related to electroplating. It is trite to mention here that the Joint Committee had mechanically conducted the inspection and has sealed the units merely over suspicions. It is submitted that the respondent had recorded the video of the committee when the inspection was being conducted, in that video it can be clearly seen that each of the units were

vacant when they were opened by the authorities, still the same were sealed on the directions of the applicant's husband. It is submitted that no local enquiries were conducted by the inspection committee, rather the units were mechanically sealed by the authorities only upon the statement of the applicant's husband which as well has been recorded in the video. That it is submitted that the joint inspection committee has been biased in its observations, it is submitted that the status report so submitted mentions that the respondent Number 09 didn't open the doors of his unit and that upon local enquiry it was revealed that "*electroplating activity takes place inside the premises*". It is submitted that the date of inspection so mentioned in the status report is 12<sup>th</sup> of January 2024. It is submitted the said respondent happens to be a cancer patient and was attending his OPD appointment scheduled at *Maulana Azad Medical College*.

6.6 That the contents mentioned in the answering para are wrong and denied, in rebuttal it is submitted that the applicant and her husband have been putting their best efforts to extort money from the respondents and therefore they while conspiring with each other has moved the present application with similar grounds. It is submitted that the Hon'ble Tribunal was misled to believe that the cause of action so mentioned in the present O.A. was fresh, it is further submitted that the applicant has not even appended with the status report submitted by the joint inspection committee in which it had been clearly mentioned that no industrial activity was being pursued from the premises in question. It is submitted that the applicant in the answering para categorically mentions that the respondents are engaged in the process of *washing & polishing* of nuts and bolts by the use of Hydrochloric Acid, whereas the inspection of the said units by the joint committee doesn't corroborate the same. It is submitted that majorly all the units were found vacant and locked despite of this the joint committee has either disconnected the water connection

or has sealed the same without finding any incriminating evidence against them. It is further submitted that the inspection committee had also the disconnected the electricity connection of all the units. It is worthwhile to mention here that the property bearing number 1834, Gali Kuan Wali, Lal Darwaza, Sirki Wala, Lal Kuan, Delhi-110006 is one major unit which from time to time has been sub-divided into further small units of meager measurements. It is further submitted that the applicant is residing in one of the said units herself along with her husband Mohd. Shahid who is trying to extort money from the respondents while repeatedly filing false and frivolous complaints against them.

- 6.7 That the contents mentioned in the answering para are admitted being based upon a precedent propounded by the Hon'ble Supreme Court of India. Though for clarification it is stated that the respondents were not performing any activity contrary to the procedures and established law.
- 6.8 That the contents of the answering para are wrong and denied, it is submitted that the applicant has no case altogether. It is submitted that she has created a concocted story in connivance with her husband who had initially made an attempt to implicate the respondents while filing a frivolous complaint.
- 6.9 That the contents of the answering para are wrong and denied, in rebuttal it is submitted that the applicant has filed the present application with malafide intention of extorting money.

**Reply to the Limitation: -**

That the contents of the answering para are wrong and denied, it is submitted that the applicant has no case altogether. It is submitted that she has created a concocted story in connivance with her husband who



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...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

**AFFIDAVIT**

LARIF KHAN S/O LATE AKHIL KHAN, AGED ABOUT 61 YEARS,  
R/O H. NO. 1834, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-  
110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS  
UNDER:-

1286  
24



1. That the deponent is the respondent no. 7 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.  
2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.  
3. That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

*Vikrant Chaudhary*  
Identified the deponent with  
has signed in my presence

- 4 APR 2024

*Ant*  
]Deponent

**VERIFICATION:-**  
Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

*Ant*  
Deponent

CERTIFICATE THAT THE DEPONENT  
Shri/Smt. *Azif Khan*  
S/o. *Akhil Khan*  
R/o. \_\_\_\_\_  
Identified by *Vikrant Chaudhary*  
has signed on *- 4 APR 2024*  
that the contents of the affidavit  
have been read and found to be  
correct.



Commissioner Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
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...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

**AFFIDAVIT**

I, RAIS S/O LATE AKHIL KHAN, AGED ABOUT 59 YEARS, R/O H. NO. 1834, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:-



1287  
24

1. That the deponent is the respondent no. 8 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.

That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.

3. That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

*Neeraj Kumar*  
Identified the deponent who has signed in my presence

*Rais*  
Deponent

- 4 APR 2024

**VERIFICATION:-**

Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

*Rais*  
Deponent

CERTIFICATE BY THE DEPARTMENT  
Identified the deponent who has signed in my presence  
*Rais*  
*Akhil Khan*  
*U. Prant*  
- 4 APR 2024  
*Neeraj Kumar*  
*Adi*

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
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**SAIRA BEGUM** ...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.** ...RESPONDENTS

**AFFIDAVIT**

I, ABID S/O LATE AKHIL KHAN, AGED ABOUT 57 YEARS, R/O H. NO. 1834, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-110006. DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:-

*Identified the deponent  
has signed in my presence*

1. That the deponent is the respondent no. 9 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.
2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.
3. That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.



*Abid*

Deponent

*1288  
24*

**VERIFICATION:-**

**- 4 APR 2024**

Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

*Abid*

Deponent

**CERTIFIED THAT THE DEPONENT**

*Abid Khan*  
Shri/Smt./M...  
S/o, W/o...  
R/o...  
Identified...  
has...  
on...  
that...  
been...  
correct to...  
**- 4 APR 2024**  
*Prant Chavhaney*  
*Acty*

Oath Commissioner, Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI.**  
**ORIGINAL APPLICATION NO. 707 OF 2023.**

In the matter of:-

**SAIRA BEGUM**

...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

**AFFIDAVIT**

I. BABUJI, S/O. ISHTIYAK HASAN, AGED ABOUT 41 YEARS, R/O  
H. NO. 1877, GALI MEER KARORA WALI, LAL KUAN, DELHI-  
110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS  
UNDER:-

1. That the deponent is the respondent no. 10 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.

That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.

That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

1289  
27  
The Seal of Oath Commissioner  
S.L. No. 46/2023  
NEERAJ KUMAR  
App. By. Delhi High Court  
Period-18/07/2023  
to 14/07/2025  
As Heard Court, Delhi-1-1006

11/11/2024  
Identified the deponent who  
has signed in my presence.

Babji  
Deponent

64 APR 2024

**VERIFICATION:-**

Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

CERTIFIED THAT THE DEPONENT  
Shri/Smt./Ms./Mx. Babuji  
S/o./W/o./D/o./Mx. Ishtiyak Hasan  
R/o. ...  
Identified by ...  
has called ...  
on ...  
that ...  
been ...  
correct to ...

Babji  
Deponent

4 APR 2024  
Oath Commissioner Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI.**  
**ORIGINAL APPLICATION NO. 707 OF 2023.**

In the matter of:-

**SAIRA BEGUM**

...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

**AFFIDAVIT**

I, SAJID, S/O LATE MUSTAQEEM MIRZA, AGED ABOUT 42 YEARS, R/O H. NO. 1834, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:-

1. That the deponent is the respondent no. 11 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.
2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct. That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

1290  
24



Sajid  
Deponent

Vikrant Arora  
Identified the deponent who  
has Signed in my presence

- 4 APR 2024

**VERIFICATION:-**  
Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

Sajid  
Deponent

CERTIFIED THAT THE DEPONENT  
Shri/Smt. Sajid  
S/o. Late Mustaqeem Mirza  
R/o. Bazar Sirki Walan  
Identified by Shri Vikrant Arora  
has been read and explained to him  
on 4 APR 2024  
that the contents of the affidavit  
have been read and explained to him  
and correct to his knowledge.

Oath Commissioner Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.  
ORIGINAL APPLICATION NO. 707 OF 2023.

In the matter of:-

SAIRA BEGUM

...APPLICANT

VERSUS

GOVT. NCT OF THE DELHI & ORS.

...RESPONDENTS

AFFIDAVIT

I, SAIFY, S/O LATE QAYAMUDDIN, AGED ABOUT 40 YEARS, R/O  
H. NO. 2914, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-  
110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS  
UNDER:-

1291



1. That the deponent is the respondent no. 12 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.

2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.

3. That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

Saify  
Deponent

64 APR 2024

Vikrant Chopra  
Identified the deponent/who  
has signed in my presence

VERIFICATION:-

Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

CERTIFIED THAT THE DEPONENT  
Shri/Smt./M...  
S/o, W/o...  
R/o...  
Identified...  
has signed...  
on...  
that...  
been...  
correct...

Vikrant Chopra  
- 4 APR 2024

Saify  
Deponent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI,  
ORIGINAL APPLICATION NO. 707 OF 2023.

In the matter of:-

SAIRA BEGUM

...APPLICANT

VERSUS

GOVT. NCT OF THE DELHI & ORS.

...RESPONDENTS

AFFIDAVIT

I, SHORAB, S/O LATE QAYAMUDDIN, AGED ABOUT 42 YEARS,  
R/O H. NO. 2914, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-  
110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS  
UNDER:-

1. That the deponent is the respondent no. 12 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.

2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are

that those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

12922  
24  
The Seal of Oath Commissioner  
S.L. No. 46/2023  
NEERAJ KUMAR  
App. By. Delhi High Court  
Period-15/07/2023  
to 14/07/2025  
175 Hazrat Court, Delhi-110006

Shorab  
Deponent

V. Phantawary,  
Identified the deponent  
has Signed

VERIFICATION:-

4 APR 2024

Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

CERTIFIED THAT THE DEPONENT  
Shorab  
Qayamuddin  
Vincent Adv  
- 4 APR 2024  
Oath Commissioner Delhi

Shorab  
Deponent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI.**  
**ORIGINAL APPLICATION NO. 707 OF 2023.**

In the matter of:-

**SAIRA BEGUM**

...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

**AFFIDAVIT**

I, SHAMSHAD, S/O. LATE AKHIL KHAN, AGED ABOUT 51 YEARS, R/O H. NO. 1834, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:-

1. That the deponent is the respondent no. 14 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.
2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.
3. That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

1293  
2 u

Seal of Ombudsman Commission  
 NEPAL KULIAR  
 App. No. 46/2023  
 File No. 14107/2023  
 Hazrat Nizamuddin  
 Delhi-110054

*Verified the deponent's signature  
 Signed in my presence*

*Shamshad*  
Deponent

- 4 APR 2024

**VERIFICATION:-**

Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

*Shamshad*  
Deponent

CERTIFIED THAT THE DEPONENT  
 Shri/Smt./M...  
 S/o./W/o./D/o...  
 R/o...  
 Ident...  
 has...  
 on...  
 that...  
 been...  
 4 APR 2024  
 Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI.**  
**ORIGINAL APPLICATION NO. 707 OF 2023.**

In the matter of:-

**SAIRA BEGUM**

...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

**AFFIDAVIT**

I, MUJAHID, S/O. SABIR KHAN, AGED ABOUT 25 YEARS, R/O H. NO. 1834, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:-

1. That the deponent is the respondent no. 15 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.
2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.

That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

MUJAHID

Deponent



**VERIFICATION:-**  
 I, the deponent, at Delhi on \_\_\_\_\_  
 have verified the contents of the above affidavit and  
 have signed in my presence.

**4 APR 2024**

that the contents of my above material are true to my knowledge. No part of it is false and nothing material has been concealed there from.

MUJAHID

Deponent

CERTIFIED THAT THE DEPONENT  
 Shri/Smt / M. Khan  
 S/o. Sabir Khan  
 R/o. \_\_\_\_\_  
 Ident. \_\_\_\_\_  
 has \_\_\_\_\_  
 on **4 APR 2024**  
 that \_\_\_\_\_  
 been \_\_\_\_\_  
 correct to my knowledge.

*Ujjwal Choudhary*  
*Actg.*

Oath Commissioner Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI.**  
**ORIGINAL APPLICATION NO. 707 OF 2023.**

In the matter of:-

**SAIRA BEGUM**

...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

**AFFIDAVIT**

I, DANİYAL, S/O. LATE RAJA, AGED ABOUT 29 YEARS, R/O H. NO. 1834, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:-

1. That the deponent is the respondent no. 16 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.
2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.
3. That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

*Daniyal*  
Deponent

Commissioner  
29/4

The Seal of Oath Commissioner  
NCT of Delhi  
S/O. NEERAJ KUMAR  
S.L. No. 46/2023  
App. by Delhi High Court  
to 14/07/2023  
Delhi-110006

*Neeraj Kumar*  
Identified the deponent who  
has signed in my presence

**VERIFICATION:-**

Verified at Delhi on 4 APR 2024 that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

*Daniyal*  
Deponent

CERTIFIED THAT THE DEPONENT  
Shri/Smt./M... *Daniyal*  
S/o, W/o... *Raj*  
R/o...  
Identified the deponent who  
has signed in my presence  
on 4 APR 2024  
that the contents of the affidavit  
being sworn to are true and  
correct.

*[Signature]*  
Oath Commissioner Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI.**  
**ORIGINAL APPLICATION NO. 707 OF 2023.**

In the matter of:-

**SAIRA BEGUM**

...APPLICANT

**VERSUS**

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

**AFFIDAVIT**

I, IQBAL, S/O. RIYAZ HASAN, AGED ABOUT 50 YEARS, R/O H. NO. 1834, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:-

1. That the deponent is the respondent no. 17 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.

1296  
2

2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.

That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

The Seal of Oath Commissioner  
S.L. No. 46/2023  
NEERAJ KUMAR  
App. By. Delhi High Court  
Period-15/07/2023  
to 14/07/2025  
Hazard Court, Delhi

*Identified by deponent who has signed in my presence*  
**IDENTIFICATION:-**  
I was identified at Delhi on \_\_\_\_\_

- 4 APR 2024

*[Signature]*  
Deponent

that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

**CERTIFIED THAT THE DEPONENT**  
Shri/Smt. *Iqbal*  
S/o. *Riyaz Hasan*  
R/o. *Chaudhary*  
Identified on *4 APR 2024*  
that the contents of the above affidavit are true to my knowledge and nothing material has been concealed there from.

*[Signature]*  
Deponent

*[Signature]*

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.  
ORIGINAL APPLICATION NO. 707 OF 2023.

In the matter of:-

SAIRA BEGUM

...APPLICANT

VERSUS

GOVT. NCT OF THE DELHI & ORS.

...RESPONDENTS

AFFIDAVIT

I, SHAHBUDDIN, S/O. QAYAMUDDIN, AGED ABOUT 53 YEARS,  
R/O H. NO. 2912, LAL DARWAZA, BAZAR SIRKI WALAN, DELHI-  
110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS  
UNDER:-

1. That the deponent is the respondent no. 18 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.
2. That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.
3. That those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.

1297  
18/4

The Seal of  
Mr. S.L. No. 4191  
NEHAJ KUMARI  
Advocate  
Mr. B. Delhi High Court  
14/07/2023  
10054  
Delhi-110054

*[Signature]*

Deponent

*V.P. Prasad Chaudhary*  
Identified the deponent who  
has signed in my presence

VERIFICATION:-

Verified at Delhi on 4 APR 2024 that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

CERTIFICATE  
S/o... *Shahkudus*  
R/o... *Qayamuddin*  
Identified by...  
has signed on... *4 APR 2024*  
that...  
been...  
correct to...

*V.P. Prasad Chaudhary*  
*[Signature]*  
Advocate

*[Signature]*

Deponent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI.**  
**ORIGINAL APPLICATION NO. 707 OF 2023.**

In the matter of:-

**SAIRA BEGUM**

...APPLICANT

VERSUS

**GOVT. NCT OF THE DELHI & ORS.**

...RESPONDENTS

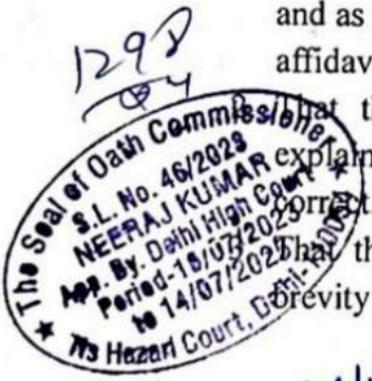
**AFFIDAVIT**

I, ASAD, S/O. ISHTIYAK HASAN, AGED ABOUT 41 YEARS, R/O H. NO. 1877, GALI MEER KARORA WALI, LAL KUAN, DELHI-110006, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:-

1. That the deponent is the respondent no. 19 in the above noted case and as such well conversant with the facts and competent to swear this affidavit.

That the content of the accompanying reply to application and explained to me by my counsel in my vernacular language which are correct.

Those contents are not being repeated herein for the sake of brevity and they may also be read as part of this affidavit.



*Vikrant Choudhary,*  
Identified the deponent and  
has signed in my presence

*Asad.*

Deponent

4 APR 2024

**VERIFICATION:-**

Verified at Delhi on \_\_\_\_\_ that the contents of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed there from.

*Asad.*

Deponent

CERTIFIED THAT THE DEPONENT  
Shri/Smt./Ms. *Asad Ishtiyak Hasan*  
S/o./W/o./D/o. *Ishtiyak Hasan*  
R/o. *1877 Gali Meer Karora Wali, Lal Kuan, Delhi-110006*  
Identified by *Vikrant Choudhary*  
on *4 APR 2024* at *Delhi*  
and  
has signed in my presence  
and  
has signed in my presence  
at \_\_\_\_\_  
Oath Commissioner Delhi

Item No. 07

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 904/2022

Mohd. Shahid

Applicant

Versus

Govt. of NCT of Delhi

Respondent

Date of hearing: 21.02.2023

**CORAM:****HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Mohd. Shahi, Applicant in person

**Application is registered based on a complaint received by email****ORDER**

1. Heard applicant in person.
2. This original application has been registered under Sections 14 and 15 of the National Green Tribunal Act, 2010 on the basis of a letter petition dated 02.07.2022 sent by Shri Mohd. Shahid.
3. The grievance is that the complainant is residing at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Delhi and in the said area illegal industrial activities manufacturing acid are being carried out by certain miscreants. The acid releases dangerous fumes causing damage to environment and also affecting health of local residents but no action has been taken by the Authorities concerned.

4. In our view the grievance at the first instance can be looked into and examined by the Local Authorities, for the purpose whereof, we constitute a joint Committee comprising DPCC, Deputy Commissioner of Police, North and District Magistrate, North who shall look into the complaint, visit the site, collect relevant information and if finds violation, take appropriate remedial action in accordance with law within two months.
5. The District Magistrate, North shall be nodal agency for coordination and compliance.
6. The said Committee shall submit an action taken report within three months with the Registrar General of this Tribunal who shall place the report before the Bench if find necessary for any further order.
7. The report shall be submitted by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
8. With the above direction/observations this OA is disposed of.
9. A copy of this order along with complaint be forwarded to DPCC, Deputy Commissioner of Police, North and District Magistrate, North by email for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

February 21, 2023  
Original Application No. 904/2022  
A

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 904/2022

In the matter of:

Mohd. Shahid

...Applicant

Versus

Govt. of NCT of Delhi.

...Respondents

INDEX

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2.	<u>Annexure -1(Colly)</u> Copy of the joint inspection report dated 12.06.2023 alongwith photographs.	5 - 11
3.	<u>Annexure -2</u> Copy of the letter dated 18.09.2023 issued to Commissioner (MCD)	12 - 13

Filed by

(Satender Kumar)  
Sr. Environmental Engineer

Dated: 25<sup>th</sup> September, 2023

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 904/2022

In the matter of:

Mohd. Shahid

...Applicant

Versus

Govt. of NCT of Delhi.

...Respondents

STATUS REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED  
21.02.2023.

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon'ble Tribunal on 21.02.2023 and was pleased to constitute a joint Committee comprising of officials of DPCC, Deputy Commissioner of Police (North) and District Magistrate (North). The joint committee was directed to look into the complaint, visit the site, collect relevant information and if finds violation, take appropriate remedial action in accordance with law. District Magistrate (North) was appointed as nodal agency for coordination and compliance to the order passed by this Hon'ble Tribunal on 21.02.2023.
2. That a complaint was filed before this Hon'ble Tribunal complaining about unauthorized illegal industrial activities at Gali Kuan Wali, Lal Darwaza, Sirki Walan, Delhi-6.



(2) (36)

3. That, in compliance of the order passed by this Hon'ble Tribunal, a joint inspection of the site as mentioned in the complaint was carried out on 12.06.2023 by the representative of DPCC and DM (Central). During the inspection it was observed that:

1. The alleged site is situated in residential area.
2. No industrial activity/ acid manufacturing/ acid storage was found on the alleged site.

Extrajudicially  
obtained

Copy of the joint inspection report dated 12.06.2023 alongwith time stamped photographs are enclosed herewith as ANNEXURE-1(Colly).

4. That, with regard to closure of the illegal units from the residential / non-conforming areas, Hon'ble Supreme Court has passed an order on 07.05.2004 in I.A. No 22 in WP(C) No. 4677 of 1985 titled as "M.C. Mehta Vs. Union of India & Others". As per the order all industrial units that have come up in residential / non-conforming areas in Delhi on or after 1<sup>st</sup> August, 1990 shall close down.

Hon'ble Supreme Court has also constituted a monitoring committee comprising of

- (i) Chief Secretary of Delhi
- (ii) Commissioner of Police, Delhi
- (iii) Commissioner, Municipal Corporation of Delhi and
- (iv) Vice-Chairman of Delhi Development Authority.

This Committee would be responsible for stoppage of illegal industrial activity. It would, however, be open to the aforesaid members of the Monitoring Committee to appoint responsible officers subordinate to them to oversee and ensure compliance of the directions contained in the judgment.

That, DPCC has maintained its consistent practice by not granting any consent to any industrial unit which is to be setup or is operating from non conforming areas without the permission of High Power Committee. Since

*[Signature]*

there is a legal prohibition under MDP-2021/ MPD-2001 in addition to Hon'ble Apex Court directives, as per which industrial activity cannot be carried on or started in a non conforming area, granting any consent by DPCC to any such industrial unit to be started or operated in non conforming areas would amount to granting permission to such unit to run or operate which is illegal and prohibited under Master Plan of Delhi. Such consent would be inherently erroneous and at the same time would not enable or give any legal right to such consent holder to claim or assert any right to carry on industrial activity in a non conforming area on the basis of such Consent. Since no consent is being granted by DPCC in non conforming areas where the industrial activity is prohibited.

It is most respectfully submitted that in non conforming areas, stoppage and further illegal industrial operations can be ensured by refusing industrial electricity connection or industrial water connection by the electricity companies or DJB de hors consent from DPCC because such industrial activity is prohibited in the said non conforming area in terms of MDP-2021 and Zonal Development Plan.

That the Chief Secretary, Delhi has taken a meeting on 08.12.2010, 14.07.2011, 09.12.2011 and 05.06.2015 wherein it was decided that action on industries operating in non -conforming areas and violating the Master Plan of Delhi will be taken under the Delhi Development Act by the Delhi Development Authority in development areas and Municipal Corporation of Delhi in all other areas. DPCC acts under the provisions of the Environmental Laws only on legal units. Commissioner of Industries is working as a Nodal Officer on behalf of the Hon'ble Supreme Court Monitoring Committee as constituted by the Hon'ble Supreme Court of India in the order dated 07.05.2004.

5. As during the joint inspection, no industrial activity was observed hence no action was being taken. However, a letter has been issued to Commissioner MCD on 18.09.2023 to take necessary action for closure of



(4)

(38)

the similarly placed units in non-conforming areas at the earliest. Copy of the letter dated 18.09.2023 is enclosed herewith as Annexure-2.

6. It is therefore requested to this Hon'ble Tribunal that the present status report may kindly be taken on record.



(Satender Kumar)  
Sr. Environmental Engineer

Delhi

Dated 25<sup>th</sup> September, 2023

Annexure-1C Colly

5

39

**Subject: Joint inspection report dated 12.06.2023**

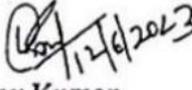
**Ref: Order passed by Hon'ble NGT in O.A. No. 904/2022 in the matter of "Mohd. Shahid vs GNCTD".**

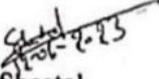
Joint inspection of the alleged site 1834, Gali Kuan Wali Gali, Lal Darwaza, Sirki Walan, Delhi-110006 was conducted by the officials of the office of the District Magistrate (Central) and DPCC on 12.06.2023.

During joint inspection, following observations were made:

1. The alleged site is situated in residential area.
2. No any industries activity/acid manufacturing/acid storage was found carrying out.

Time stamped photographs are enclosed herewith this report.

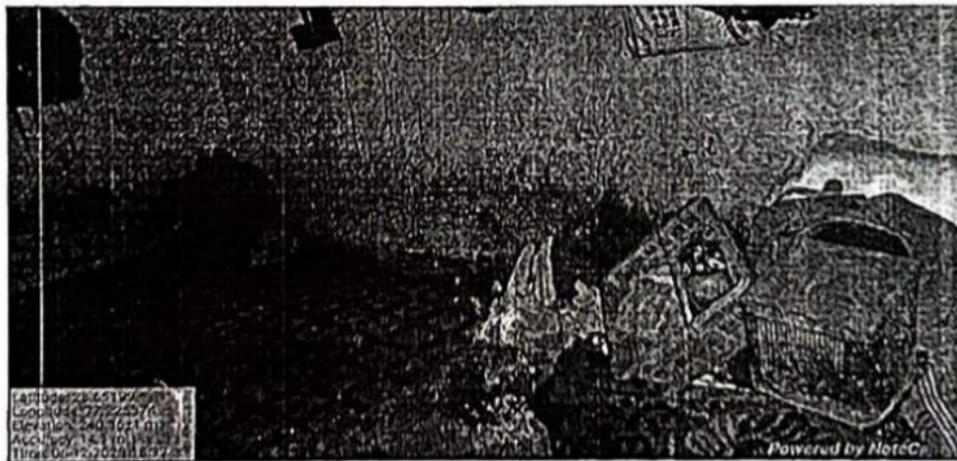
  
Vijay Kumar  
Patwari (Karol Bagh)  
Revenue Department

  
Sheetal  
Junior Assistant,  
SDM (Karol Bagh)

  
Ashish  
JEE, CMC-VII  
DPCC

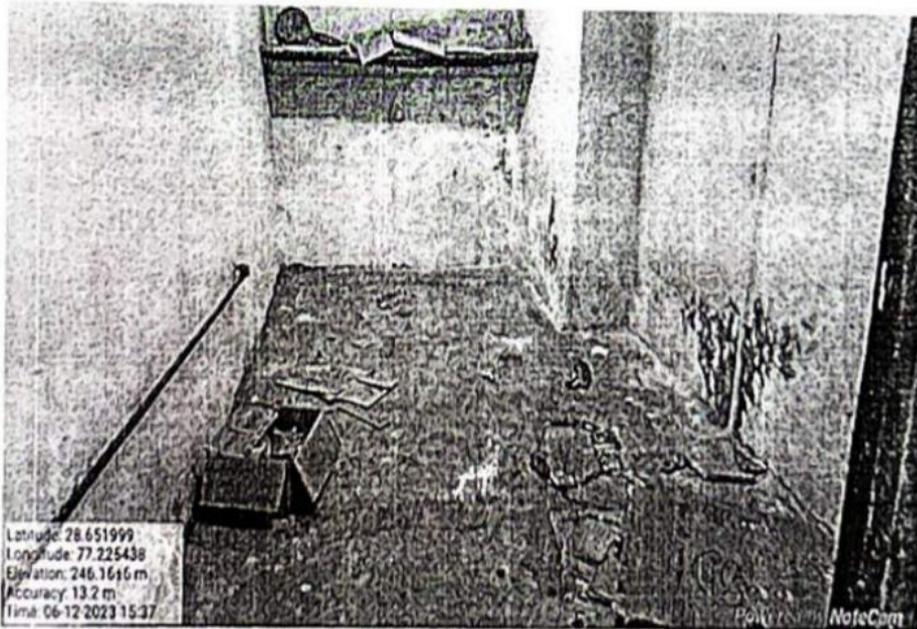
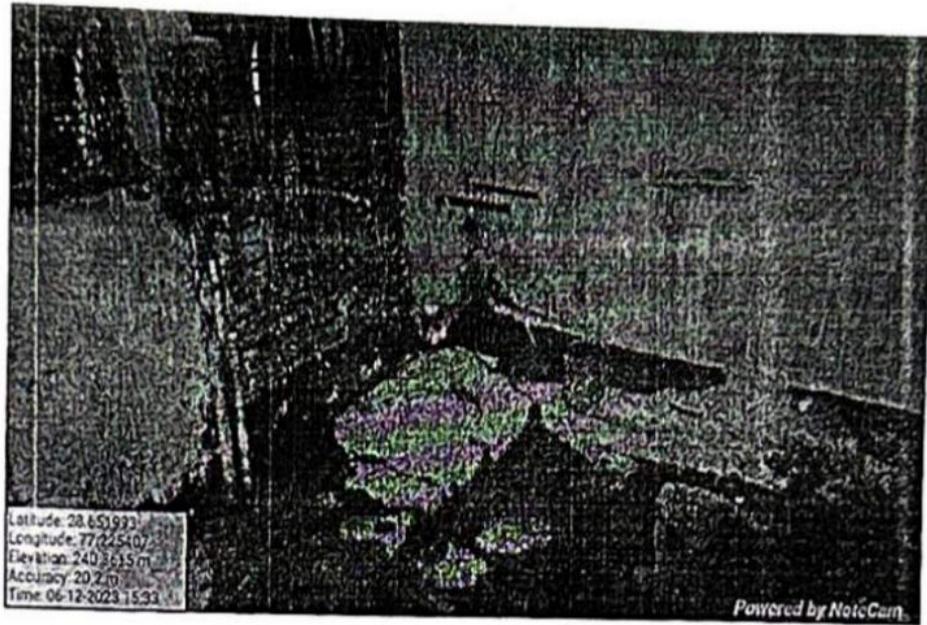
6  
40

Site Address - 1834, Gali Kunn Wali, Lal Darwaza, Sirki Wala, Delhi - 110006  
Date of Inspection - 12.06.2023



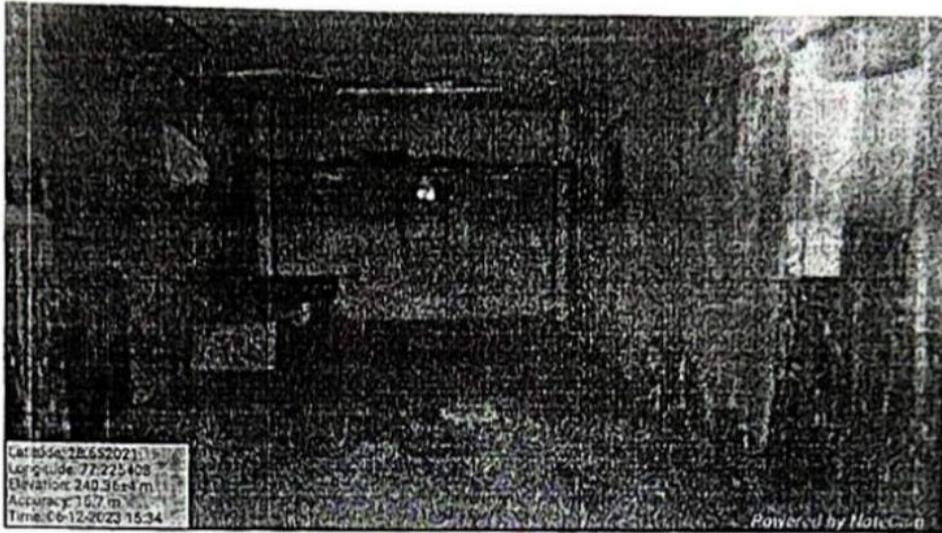
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41

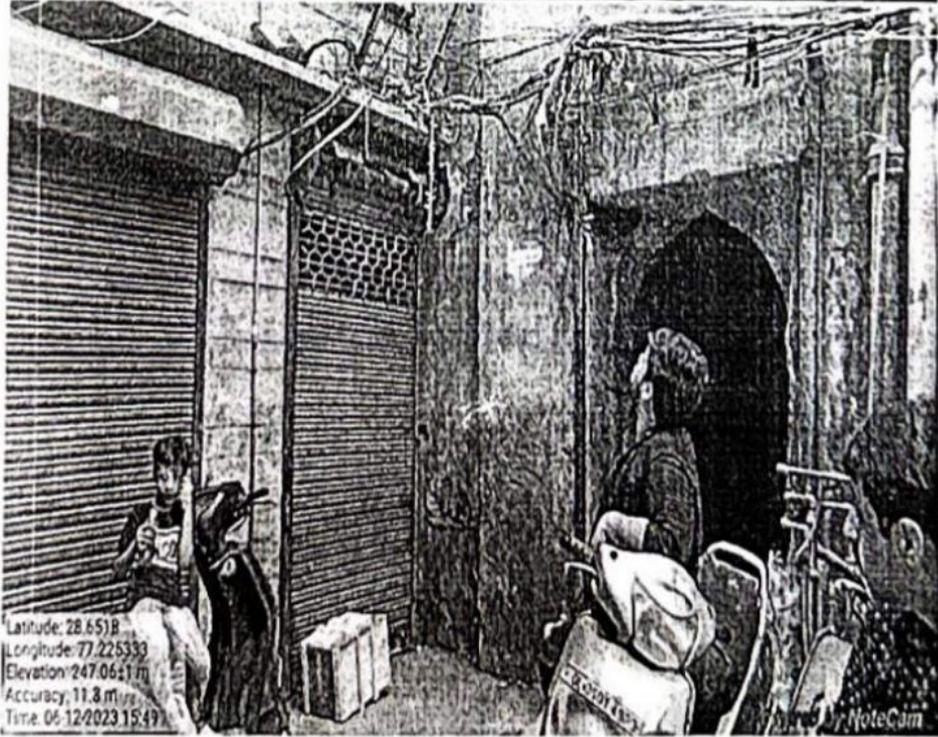
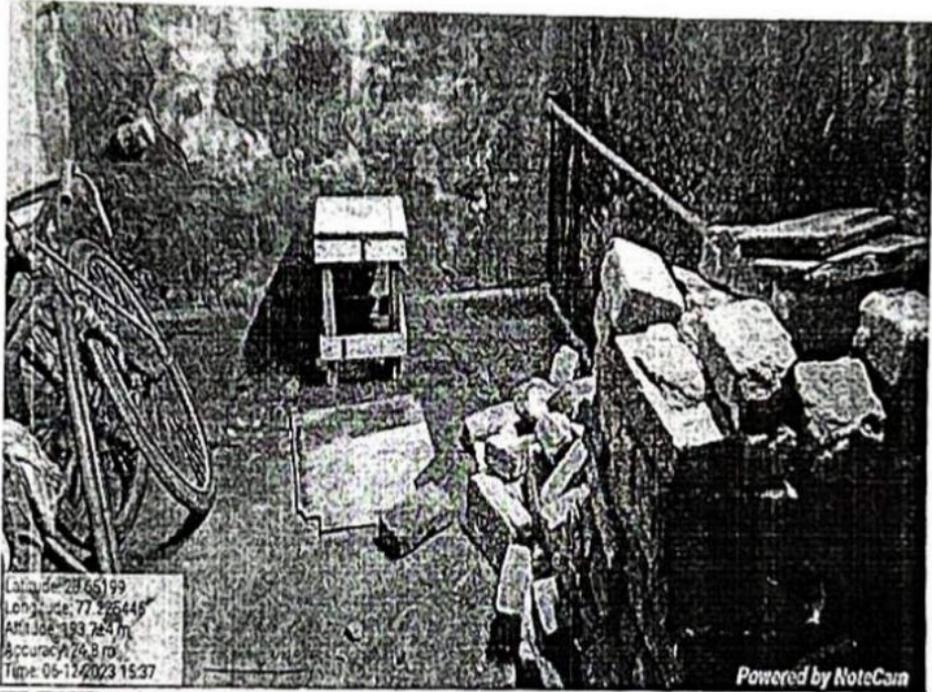


①

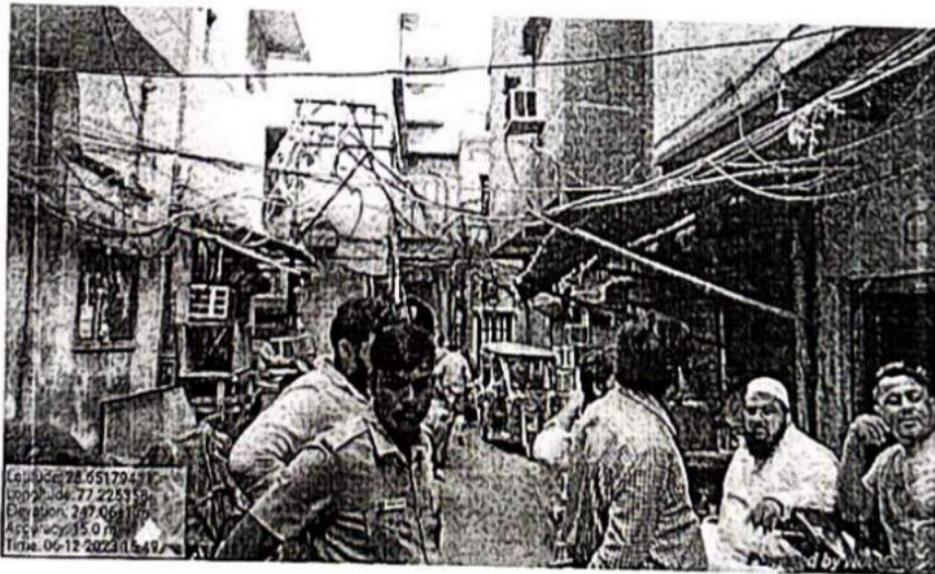
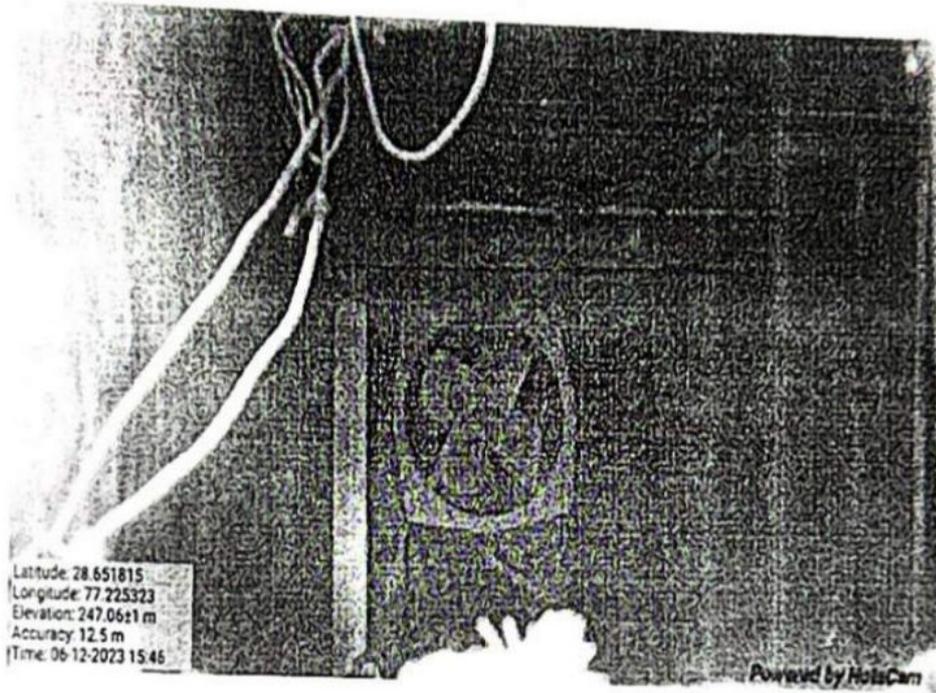
④2



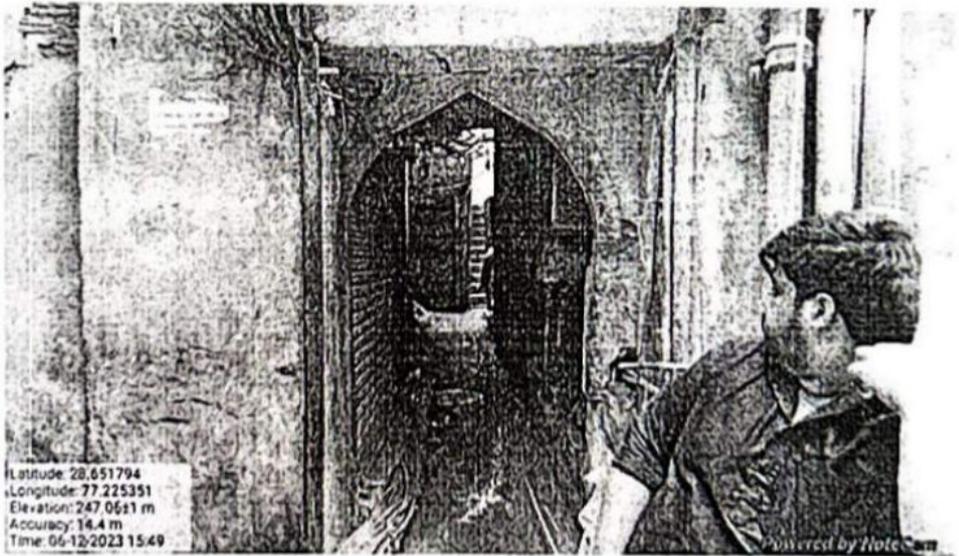
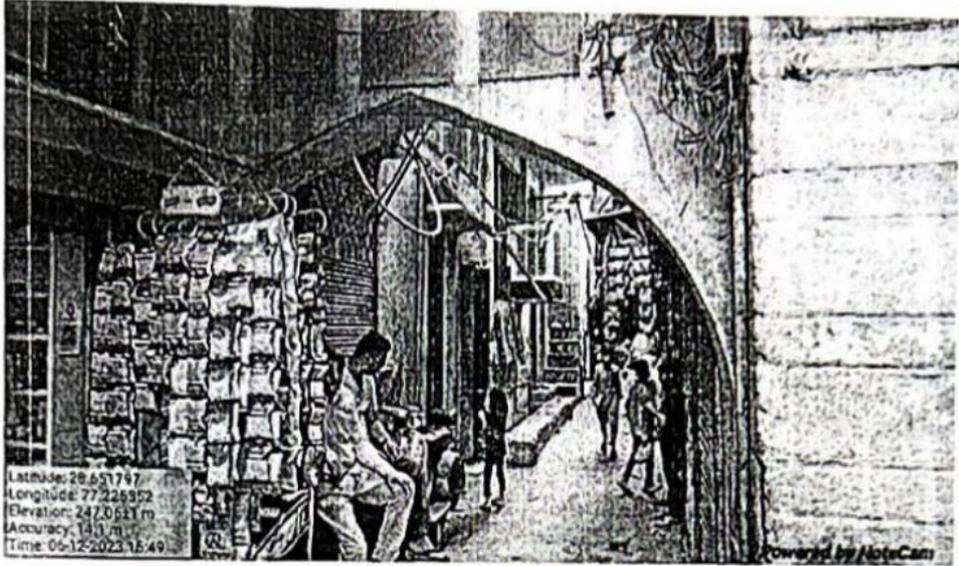
9 43



10 44



11 45



MOST URGENT  
NGT MATTER  
By Speed Post

	<p style="text-align: center;"><b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>	
F. No. DPCC/CMC-VII/NGT/(OA-904/2022)/2023/ 2100-08		Dated: 18-9-23

To

The Commissioner (MCD),  
4<sup>th</sup> Floor, Dr. SPM, Civic Centre,  
Minlo Road, Delhi - 110002

**Sub:- Order passed by Hon'ble NGT in O.A. No. 904/2022 in the matter "Mohd. Shahid Vs. Govt. of NCT of Delhi".**

Sir,

This has reference to the order dated 21.02.2023 passed by Hon'ble National Green Tribunal in Original Application No. 904/2022 in the matter of "Mohd. Shahid Vs. Govt. of NCT of Delhi" (copy enclosed) regarding illegal industrial activities, manufacturing of acid are being carried out at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Delhi. The acid releases dangerous fumes causing damage to environment and also affecting health of local residents at the said area.

Apart from the complaint filed before Hon'ble NGT, various complaints have also been received regarding unauthorized industrial activity (Pickling/Anodizing/Electroplating) at 4753, Gali Razia Begum, 1834, Lal Darwaza and 1595 Gali Mir Karora and same has been forwarded to your good self (copy enclosed).

All such polluting units in non-confirming/ residential area need to be closed down with immediate effect as they reportedly exist in the contempt of the orders of Hon'ble Supreme Court of India in WP(C) 4677/1985 titled MC Mehta vs UOI & Ors dated 07.05.2004.

Principal Secretary (Environment & Forest), Govt. of NCT of Delhi has issued D.O. Letter vide D.O. No. F.12(588)/ENV/YPMC/2019/18-31 dated 03.05.2023 regarding closing of all such industrial units operational in Non-Confirming Area/Residential Area (copy enclosed).

Hon'ble NGT vide its order dated 21.02.2023 in matter of "Mohd. Shahid Vs. GNCTD" in OA No.904/2022 ordered for inspection of alleged site at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Delhi. Inspection at the alleged address i.e. 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Delhi was conducted jointly by officials of Revenue Department and DPCC on 12.06.2023 and during inspection it was observed that the alleged site is situated in Residential area and no industrial activity/acid manufacturing/acid storage was found at the time of inspection.

In pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-confirming/ residential areas". directed that all industrial units operating in non-confirming/ residential areas of the Delhi in violation of Master Plan of Delhi, have to be closed down/ shifted.

Contd....

-2-

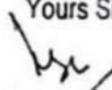
Also, in the meetings held on 08.12.2010, 14.07.2011, 09.12.2011 & 05.06.2015 in the office of Chief Secretary Delhi for implementation of above order, it has been decided that action on industries operating in non-conforming areas and violating Master Plan of Delhi will be taken under the Delhi Development Act by DDA in development areas and MCD in other areas. DPCC acts under the provisions of Environmental Laws only on legal units, duly explained and agreed in the said meetings

You are therefore requested to take necessary action for closure of the said unit as well as other similarly placed units operational in Non-conforming/Residential Area at the earliest.

An early compliance report is kindly solicited so that an ATR could be filed before Hon'ble NGT.

This is being issued as per the approval of the Competent Authority of Delhi Pollution Control Committee.

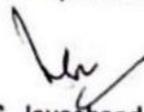
Yours Sincerely

  
(Dr. K. S. Jayachandran)  
Member Secretary

Encl: As above

Copy for necessary compliance/information to:

1. The Deputy Commissioner (MCD), Nigam Bhawan, Old Hindu College, Chabi Ganj, Mori Gate, Delhi - 110006
2. The District Magistrate (Central), Office of the District Magistrate, 14, Daryaganj, Delhi - 110002
3. The Deputy Commissioner of Police (Central), Police Station Daryaganj, Darya Ganj, Delhi - 110002-with request to provide sufficient police assistance to MCD/BSES/DJB/Revenue Department to maintain Law and Order .
4. The CEO (BSES Yamuna Power Ltd.), Shakti Kiran Building, Karkardooma, Delhi - 110092with request to ensure disconnection of the electricity/power supply of the above said industrial units at 1834, Lal Darwaza, 4753, GaliRazia Begum and 1595 Gali Mir Karora, if any, with immediate effect & send the compliance report to this office within 15 days of issuance of these directions. Further, you are requested to inform this office regarding operation of such units in non-confirming area by whom electricity/power supply is used for Industrial Purpose.
5. The Member (Water), Delhi Jal Board, Varunalaya Phase-II, Jhandewalan, New Delhi-110055 with request to ensure disconnection of water supply connection of the above said industrial units at 1834, Lal Darwaza, 4753, GaliRazia Begum and 1595 Gali Mir Karora, if any, with immediate effect & send the compliance report to this office within 15 days of issuance of these directions.
6. The SDM (Karol Bagh), Flatted Factory Complex, Jhandewalan, New Delhi - 110005
7. The SHO, Delhi Police, Hauz Kazi Police station, Lalkuan Bazar, Chandni Chowk, Delhi - 110006 with request to provide sufficient police assistance to MCD/BSES/DJB/Revenue Department to maintain Law and Order.
8. I/c Legal Cell, DPCC, 5<sup>th</sup> Floor, ISBT Kashmere Gate, Delhi - 110006

  
(Dr. K. S. Jayachandran)  
Member Secretary





व्यापिकी विभाग

"Annexure A3" (48)

MAMC-Appendix No. 18 Annex

DEPARTMENT OF PATHOLOGY

मौलाना आजाद मैडिकल कालेज एवं लोकनायक अस्पताल, नई दिल्ली-110002  
MAULANA AZAD MEDICAL COLLEGE AND L.N. HOSPITAL  
NEW DELHI-110002

नाम Name... Abid Khan  
वार्ड और पलंग संख्या Ward and Bed No... ANTOPD  
चिकित्सक का नाम Refd. by... Dr PK Rathore  
नमूना Specimen... Biopsy

प्रयोगशाला संदर्भ संख्या/Lab. ref. No. S12341/2  
आयु व लिंग Age & Sex... 50 y/f  
केन्द्रीय पंजीकरण सं./व. विभाग सं. CR/OPD No. 1156 80946  
नमूना पाने की तिथि Date of receipt of specimen... 16/9/23

रिपोर्ट  
REPORT

moderately differentiated squamous cell carcinoma

[Large vertical line and signature]

EXAMINED AND REPORTED BY... Dr Reena Tomar  
REPORTED ON... 25/9/23



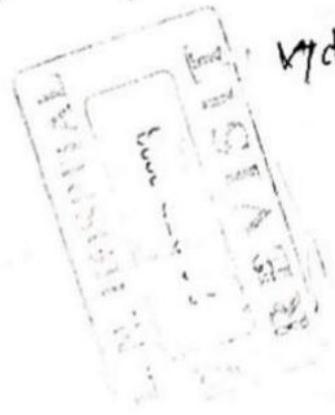
50

16/9/23

MIND OT notes  
consent taken  
Biopsy taken ↓ LA by 202 Ajushi  
and anesthetic precautions  
in MINDS OT (620)  
vials ① taken - hemostasis achieved.



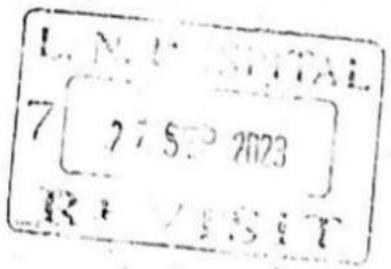
Biopsy report to be  
collected from  
MAMC college  
Room no. 90  
Part B block



Adv cold soft diet

- ① - t. Amoxycylav 625 mg TDS
- t. pantop 40 mg OD BBT
- t. Dicyclanac 50mg BD
- t. serratiopeptidase 10mg BD
- Hydrocortisone → Betadine gargle (1:1) TDS
- t. MV 1 tab OD
- t. LCZ 5mg OD HS (RTA)
- FIU in ENT OPD on wed/ Sat

Sources  
ENT PHU



S-12341/23 -  
Mod. diff. SCC

PACIST floor

Exposure ↓ GA  
of primary check dissection  
flap repair

Adv

- 7d [ Betadine gargles TDS
- t. multivitamin OD.

Dr. Arshi

Dr. Arshi  
Department of ENT  
L.N.H. Hospital

# CONSENT FOR BIOPSY (51)

203

I Abid Khan

give my full, value

informed consent for the procedure of  
↓ Ua. The risk & complication or side  
associated with this surgical procedure  
been explained to ~~me~~ me in my lang. (Hindi)  
(Hindi) by doctor, which include incisi  
pain & swelling short or long term numb  
in biopsy site, difficulty with healing  
wound infection, need for respect surgery -  
permanant scar, bleeding & need for si  
If any mishappening occurs no doctor or ent  
will be held responsible.

Biopsy taken by: Dr. Ayushi

Biopsy assist by: -

done on: - 16/9/23

Biopsy report to be  
collected from room

no - 90. NAME  
opposite mortuary.

MOD  
SES  
Sub



लोक नायक अस्पताल, नई दिल्ली  
LOK NAYAK HOSPITAL, NEW DELHI

52

विकिरण चिकित्सा एवं ऑनकोलाजी विभाग  
DEPARTMENT OF RADIO-THERAPY AND ONCOLOGY

उपस्थिति-पत्र  
ATTENDANCE CARD

आर.टी. संख्या  
R.T. No. RT-15507  
वर्ष  
Year

Abid Khan 52/M

नाम / Name

रोग निर्णय / Diagnosis

Ca Gummora Buccal Sulcus

तारीख Date	इलाज Treatment	आगामी उपस्थिति Next Attendance	तारीख Date	उपस्थिति Treatment	आगामी उपस्थिति Next Attendance	
	<p>Adv</p> <p>- CBC</p> <p>- LFT / KFT / SE</p> <p>- TFT</p> <p>- DFRT → Radical (if ENT drms)</p> <p>- Dental prophylaxis</p> <p>- ENT - opinion for Revision Sx</p> <p>- Margin status (Inf, Medial &amp; lateral) on ITC</p> <p>- Pantop 10mg BBF</p> <p>- PCM 500mg SOS</p> <p>- Pregablin 75mg ITS</p> <p>- Enset 4mg SOS</p> <p>- Betadine gargles</p> <p>- Salt socke gargles</p> <p>- chloral drops</p> <p>- High protein diet</p> <p>- Intake of oral fluids</p>			<p>oral cavity</p> <p>Dx = Ca (L) Ang of mouth + (L) lower lip</p> <p>Post WLC + (L) SND +</p> <p>Modified karyops &amp; zig-zag</p> <p>flap repair on 7/12/23</p> <p>7/3/24</p> <p>Naurata Pg</p> <p>T4a No (cMo) 3 WDS</p> <p>sup margin involved</p> <p>- Not at present</p>		

22-12-23

Pt. come today on 5/1/24

124

x 2nh

- B/w reports after 1 nh

Dr. Anil Mishra  
SAARFHAIR MISHRA  
Graduate Resident  
Radiotherapy Oncology  
Lok Nayak Hospital

53

तारीख Date	इलाज Treatment	आगामी उपस्थिति Next Attendance	तारीख Date	इलाज Treatment	आगामी उपस्थिति Next Attendance
<p>08/01/24</p>	<p>File Pts</p>	<p><i>Ach</i> 08/01/24</p>			
<p>10/01/24</p>	<p>- las pen say 500 pro days -</p>				
<p>12/1/24</p>	<p>Get OPD Registration on 15/1/24 for DSA referral Adwan</p>	<p><i>Bin</i> 08/01/24</p>			
<p>10 days</p>	<p>- Betadine Gargle 4-6 times/day - Salt Soda Gargle - 6 times/day - For PANTOPRUSONE - For DOWFENACIL 1hr BD - For PRS903Aur 2 times</p>	<p>DR. BENUJA Post Graduate Resident Dept. of Radiation Oncology Lok Nayak Hospital New Delhi</p>		<p>DR. DIVYA TARAGI MBBS, MD Senior Resident Dept. of Radiation Oncology MAMC &amp; Lok Nayak Hospital New Delhi-110002</p>	<p>DR. Divya Taragi, MCh</p>

Copy of Reply being filed  
for and on behalf of the  
respondent no. 7 to 19 in  
original application no. 707/23  
case titled as Saira begum  
vs nct of delhi and ors, in  
which ndoh 18/4/24 before  
the Hon'ble National Green  
Tribunal, kindly acknowledge  
the same

Add label



Advocate Anas... 3:10 PM



to senv, mscb.cpcb, m... ^

From Advocate Anas Shaikh •  
anashaikh007@gmail.com

To senv@nic.in  
mscb.cpcb@nic.in  
msdpcc@nic.in  
prodj306@gmail.com  
bsesyamuna@nic.in  
Mansi Chahal • mansichahal104@gmail.com  
cp.sanjayarora@delhipolice.gov.in

Date Apr 4, 2024, 3:10 PM

[View security details](#)

Regards,  
Pradeep Chowdhary and Associates  
Advocates for the respondent no. 7 to 19



Reply

Reply all

Forward





VAKALATNAMA

55

WELFARE	O.A. No. 707/2023
---------	-------------------

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Suit/CMM/WRIT/ Complaint case/Bail application/Anticipatory Bail Application No.

Salra Begum Vs NCT of Delhi and Ors

Know all to whom these presents shall come that I, Saify, Shorab, & Shahabuddin all S/o. Late Qayamuddin, all R/o. 2914, Lal Darwaza, Bazar Sirki Walan, Delhi,

The above-named do hereby appoint.

<b>VIKRANT CHOWDHARY</b> D-3524/2014 8826849136	<b>DIWANSHU SEHGAL</b> D-4176/2015 9990535912	<b>MOHAMMAD ANAS</b> D-2935/2021 9667859458
---	---	---

ADVOCATES

CH. NO. C-115, C.L.JOSEPH BLOCK, TIS HAZARI COURT, DELHI  
OFFICE AT NG-3, ADITYA MEGA CITY, INDIRAPURAM, GHAZIABAD, U.P.

To act appear and plead in the above noted case in this sort or in any other court in which the same may be tried or heard and also in the appellate court including the high court subject to payment of fees separately for each court.

sign file, verify and present pleadings, appeals cross objections or petitions for executions review, revision, withdrawal, compromise or Other petitions or affidavits or other documents as may be deemed necessary or proper the prosecution of the said case in all its stages subjects to payment of fees for each stage. file and take back documents, to admit and/ or deny the documents of opposite party. withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise arising or in any manner relating to the said case. take execution proceedings on paying spate fee. deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case. appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby referred upon the advocate whenever he may think fit to do so and to sign the power of attorney on our behalf. I/We the undersigned do hereby agree to ratify and confirm all acts done by the advocate or his substitute in matter as my/ our own acts, as if done by me/ us to all intents and purpose. I/ we undertake that I/we or my/ our duly authorized agent would appear in court on all hearings and will inform the advocate for appearance when the case is called. I/ we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the advocate which he shall receive I retain for himself. I/ we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me /us to be paid the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the fee is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/ we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than three years the original fees shall be paid again by me/us. In witness whereof I/ we do here unto set my/ our hand to this present the contents of which has been understood by me/ us on this 20<sup>th</sup> day of March 2024.

Accept subject to the terms of the fees.

*Shorab*  
*Saify*

Advocates

Client



56

VAKALATNAMA

COURT FEE STAMP	WELFARE	O.A. No. 707/2023
-----------------	---------	-------------------

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Suit/CMM/WRIT/ Complaint case/Bail application/Anticipatory Bail Application No.

Saira Begum Vs NCT of Delhi and Ors

Know all to whom these presents shall come that I, Arif, Rais, Abid & Shamshad all S/o. Late Akhil Khan, all R/o. 1834, Lal Darwaza, Bazar Sirki Walan, Delhi,

The above-named do hereby appoint.

<b>VIKRANT CHOWDHARY</b> D-3524/2014 8826849136	<b>DIWANSHU SEHGAL</b> D-4176/2015 9990535912	<b>MOHAMMAD ANAS</b> D-2935/2021 9667859458
---	---	---

ADVOCATES

CH. NO. C-115, C.L. JOSEPH BLOCK, TIS HAZARI COURT, DELHI  
OFFICE AT NG-3, ADITYA MEGA CITY, INDIRAPURAM, GHAZIABAD, U.P.

appear and plead in the above noted case in this sort or in any other court in which the same may be tried and also in the appellate court including the high court subject to payment of fees separately for each

file, verify and present pleadings, appeals cross objections or petitions for executions review, revision, withdrawal, compromise or Other petitions or affidavits or other documents as may be deemed necessary or proper prosecution of the said case in all its stages subjects to payment of fees for each stage.

and take back documents, to admit and/ or deny the documents of opposite party.

draw or compromise the said case or submit to arbitration any differences or disputes that may arise or in any manner relating to the said case.

execution proceedings on paying appropriate fee.

deposit, draw and receive money, cheques, cash and grant receipts and to do all other acts and things which may be necessary to be done for the prosecution of the said case.

appoint and instruct any other legal practitioner and to exercise the power and authority hereby conferred upon the advocate whenever

the undersigned do hereby confer the power of attorney on our behalf.

we undertake that I/we or my/our advocate for appearance will not be held responsible for the result of the case.

we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the case. The adjournment costs whenever ordered by the court shall be of the advocate which he shall receive in for himself.

we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me /us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the fee is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than one year the original fees shall be paid again by me/us.

Witness whereof I/ we do here unto set my/ our hand to this present the contents of which has been understood by us on this 28 day of March, 2024.

Accept subject to the terms of the fees.

Rais Shamshad  
Abid. Arif

Client

Advocates



Vikrant Chowdhary,  
Rais Shamshad  
Abid Arif

VAKALATNAMA

57

COURT FEE STAMP	WELFARE	O.A. No. 707/2023
-----------------	---------	-------------------

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI**

Suit/CMM/WRIT/ Complaint case/Bail application/Anticipatory Bail Application No.

Saira Begum Vs NCT of Delhi and Ors

Know all to whom these presents shall come that we,

Babuji & Asad Both S/o. Late Ishtiyak Hasan, Both R/o. 1877, Lal Kuan, Bazar Sirki Walan, Delhi-110006

Sajid S/o. Mustaqeem Mirza

Mujahid S/o. Sabir Khan

Daniyal S/o. Raja

Iqbal S/o. Riyaz Hasan,

All R/o. 1834, Lal Darwaza, Bazar Sirki Walan, Delhi-110006

The above-named do hereby appoint

<b>VIKRANT CHOWDHARY</b> D-3524/2014 8826849136	<b>DIWANSHU SEHGAL</b> D-4176/2015 9990535912	<b>MOHAMMAD ANAS</b> D-2935/2021 9667859458
---	---	---

**ADVOCATES**

**CH. NO. C-115, C.L.JOSEPH BLOCK, TIS HAZARI COURT, DELHI  
OFFICE AT NG-3, ADITYA MEGA CITY, INDIRAPURAM, GHAZIABAD, U.P.**

To act appear and plead in the above noted case in this sort or in any other court in which the same may be tried heard and also in the appellate court including the high court subject to payment of fees separately for each court.

To sign file, verify and present pleadings, appeals cross objections or petitions for executions review, revision, withdrawal, compromise or Other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/ or deny the contents of opposite party.

To withdraw or compromise the said case or submit to any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying spate fee.

To deposit, draw and receive money, cheques, cash and to do all other acts and things which may be necessary to be done for the progress of the case.

To appoint and instruct any other legal practitioner and to do all other acts and things referred upon the advocate whenever he may think fit to do in connection with the prosecution on the said case.

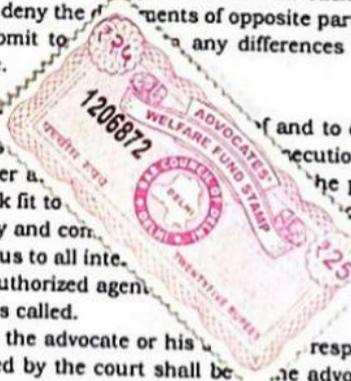
I/We the undersigned do hereby agree to ratify and confirm the power and authority hereby conferred upon the advocate whenever he may think fit to do in connection with the prosecution of attorney on our behalf.

I/We undertake that I/we or my/ our duly authorized agent or agents shall appear in court or his substitute in court on all hearings and will perform the advocate for appearance when the case is called.

I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be the responsibility of the advocate which he shall receive and retain for himself.

I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me /us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the fee is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/ we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than three years the original fees shall be paid again by me/us.

In witness whereof I/ we do here unto set my/ our hand to this present the contents of which has been understood and agreed by me/ us on this 20<sup>th</sup> day of March 2024.



Accept subject to the terms of the fees.

MUJAHID.

Sajid Babuji  
Daniyal

Asad

Client

